

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 303 of 2022

**In re: News item published in The Times of India dated 26 April 2022 titled “Haryana: Massive Fire at Garbage mound in Manesar, 2 dead”**

Report of Chief Secretary, Haryana in compliance with the order dated 28 April 2022 passed by Hon’ble National Green Tribunal (NGT).

**Respectfully Showth:-**

1. That this Hon’ble Tribunal while taking suo-moto cognizance of a News Item published in ‘The Time of India’ about massive fire at garbage mound in Manesar (Gurugram) on 26 April 2022 passed the following orders on 28 April 2022:-

*“We find it necessary to ascertain the factual position with regard to the cause of death, persons responsible for failure and remedial measures adopted or proposed. Let the Chief Secretary, Haryana furnish a report to this Tribunal in this regard.*

*We also request the Monitoring Committee constituted by this Tribunal headed by Justice Pritam Pal, former Judge of Punjab and Haryana High Court to monitor execution of certain orders*

*of this Tribunal in Haryana. The Committee may undertake visit to the site, interact with the stakeholders and give its factual report with recommendations for future course of action. The Committee may be assisted by CPCB, State PCB, Haryana State Disaster Management Authority, District Magistrate and Superintendent of Police, Gurugram. Haryana State PCB will be nodal agency for coordination and compliance. The report may be filed within one month by e-mail at [judicial-ngt@gov](mailto:judicial-ngt@gov). in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The Committee may also give a copy of its report to the Chief Secretary, Haryana for his response”.*

2. That accordingly, the Executive Committee filed its report on 24 May 2022 before the Hon'ble Tribunal and a copy was sent to the Chief Secretary, Government of Haryana. The Executing Committee has indicated the cause of the incident (careless mistake of one of the residents) and further recommended short and medium term measures including lifting of burnt material from the site and send the same to Bawal site for scientific disposal, identification of suitable site for management of dry waste of

industries, preparation of action plan for compliance of Solid Waste Management Rules, 2016 for implementation from 31 August 2022, besides advising HSPCB to impose Environmental Compensation on Municipal Corporation of Manesar and to take legal action against the officials responsible for the violations. For the sake of brevity, the details of all points have not been explained here and the full report of the Executing Committee is enclosed herewith as **Annexure-R-1**, for kind perusal.

3. That after receiving the above report, the same was examined at State level and a meeting was held on 13 July 2022 by the Additional Chief Secretary, Environment and Climate Change Department, wherein the Administrative Secretary of Department of Urban Local Body (ULBD), MD, HSIIDC and MS, HSPCB informed the progress undertaken by their Departments / agencies. They were requested to provide the updated details of action undertaken in view of the recommendations of Executing Committee, for apprising the Hon'ble Tribunal. Accordingly the ULBD, HSPCB and HSIIDC submitted their reports and they have been annexed as **Annexures-R-2, 3 and 4**. Specific actions undertaken by these agencies are outlined as below.

4. That HSPCB has coordinated the visit of the Monitoring Committee with all the stakeholders concerned and assisted the team to prepare its report, as per the directions of Hon'ble NGT. It has issued Show Cause Notices to HSIIDC, Manesar, Municipal Corporation of Manesar and Industrial Association of Manesar for the lapses, proposing to initiate legal actions and to impose environmental compensation, as recommended by the Monitoring Committee. The same is under process at HSPCB and HSPCB has been directed to complete the proceedings as per the law. HSPCB is also directed to file complaint against the against officers of HSIIDC responsible for not taking any action to comply with the provisions of Solid Waste Management Rules, 2016. As per the recommendations of Executing Committee, the Regional Office, Gurugram (S) has given directions to all the industries of IMT, Manesar to not to hand over PVC drums and hazardous waste material to any other agency except TSDC site at GEPIL, Faridabad or any other authorised recycler of HSPCB and action against defaulting industries shall be taken as per Hazardous Waste Management (HOWM) Rules, 2016, it has warned.
5. That ULBD has informed that it has started lifting legacy waste clearing around 5 acres of land till now, besides clearing the C & D waste and bio soil, completely from the site, besides regular lifting of RDF by the

authorized agency. ULBD has also informed that the proposal for construction of boundary wall has been initiated and is likely to be approved within a month after which the process will be started. ULBD has also informed that, it has already lifted 26,020 MT of ashes of burnt material from the accident site and is transporting the waste to Bawal. A quantum of around 1,000 MT waste has been transported from 07 July 2022 to 13 July 2022,. It is expected that all waste will be completely lifted in 45 days. ULBD has also issued recovery notices to private land owners to recover the cost for the same. It has also directed HSIIDC, Manesar to hand over the sanitation services to MC Manesar for better management.

6. That ULBD is also preparing an action plan covering thematic areas from all category of waste and pollution sources and is likely to be ready within three months, involving all stakeholders. ULBD has also indicated the penalty imposed for various violations in the area in their report and the report is enclosed as Annexure 3. ULBD has also informed that it has started segregation and IEC activities for effective management of the issue, as recommended by the Executing Committee.
7. That HSIIDC has started the work for construction of boundary wall along the boundary of HSIIDC land and this work is likely to be completed

within 2 months. It has also deployed guards to stop dumping of garbage/ solid waste in vacant land of HSIIDC, besides issuing directions to all field officers to take steps for segregation & disposal of solid waste from the Industrial Estates and Industrial Model Townships to designated sites of respective MCs, so as to ensure that incident of fire from garbage/ solid waste shall not reoccur.

8. That while the above steps have been taken at the site in question, ULBD is also being directed to prepare a preventive action plan after consulting all stakeholder departments and agencies, taking into consideration of the recommendations of the Executing Committee and to submit the same within a month period for implementation at State level in all the sanitary landfill sites to prevent recurrence of such incidences in the State of Haryana.

It is, therefore, requested that the above report/comments of the State may kindly be taken on record in compliance with the directions passed by this Hon'ble Tribunal on 28 April 2022.



**(Sanjeev Kaushal)**

Chief Secretary, Government of Haryana.

Place: Chandigarh  
Dated: 19 July 2022

## Annexure-2

From

Commissioner  
Municipal Corporation,  
Manesar

To

Director,  
Urban Local Bodies,  
Panchkula,  
Haryana

Memo:MCM/EE(SBM)/2022/

Dated: 14/07/2022

**Subject: Report on visit to the garbage dumping site at Manesar, District Gurugram , Haryana by the Monitoring Committee, constituted by the Hon'ble National Green Tribunal under the chairmanship of Justice Pritam Pal, Former judge Punjab and Haryana High Court and now as Chairman of Monitoring Committee on 30.04.2022 and 19.05.2022 in compliance to order dated 28.04.2022 in OA no 303 of 2022 in the matter of news item published in the times of India dated 26.04.2022- Titled "Massive fire at garbage mound in Manesar, 02 dead"**

**Reference No.: Memo.No: EE-IV/DULB/2022/3665 dated 01/07/2022**

On the subject cited above.

Please find the attached Action Taken Report submitted in OA no. 303 of 2022 in the matter of News item published in the Times of India dated 26.04.2022 titled "Massive Fire at Garbage Mound in Manesar, two dead."

Executive Engineer (SBM)  
for Commissioner,  
Municipal Corporation,  
Manesar

Endst No. MCM/EE(SBM)/2022/

Dated: 14/07/2022

A copy forwarded to following for information & necessary action please.

1. District Municipal Commissioner, Gurugram
2. Deputy Commissioner, Gurugram
3. Chief Engineer, DULB, Panchkula
4. Superintending Engineer, Municipal Corporation Manesar
5. Joint Commissioner (I & II), Municipal Corporation Manesar



6. AGM, HSIIDC, Manesar
7. EO, Municipal Council, Rewari
8. PA-to-W/Commissioner, Municipal Corporation Manesar

Executive Engineer (SBM)  
*for* Commissioner,  
Municipal Corporation,  
Manesar

**Action taken by MCM on observations of the Hon'ble NGT monitoring committee report –**

Tender (Tender Id: 2021\_HRY\_192024\_1 & Tender Ref No. MCM/EE-SBM/2021/SPL-I) for Door-to-Door collection, transportation, processing as well as disposal of solid waste was floated on October 12th, 2021. It took almost 9 months for the tender to get finalized as it has undergone various approval stages. Finally, the tender has been finalized with due approval from Govt. and work order has also been awarded to the concessionaire on 16.06.2022. As it took longer than expected in getting necessary permissions and approvals, MC Manesar had established a stop-gap arrangement for setting up entire SWM chain from collection to disposal. It would be pertinent to note here that MC Manesar had been recently constituted in December 2021 and has been constituted by merging 30 villages. MC Manesar has set up a system for solid waste management from scratch in such a short span of time. MC Manesar has put up consistent efforts and has taken stern steps, whenever necessary, to ensure compliance of SWM Rules 2016. A glimpse of a few efforts has been provided in the concerned points mentioned below:

S. No.	Concern Raised as per NGT Report	Response
1	<p><b>There is 0% Source Segregation of solid waste including plastic waste.</b></p>	<p>~20-25% of solid waste generated within municipal boundary is segregated at source via societies and storied buildings</p> <div style="display: flex; flex-wrap: wrap;"> <div style="width: 50%; text-align: center;">  <p><b>New Town Height, Sector 91, Manesar</b></p> </div> <div style="width: 50%; text-align: center;">  <p><b>Bestech Sanskriti Park View, Sector 92, Manesar</b></p> </div> <div style="width: 50%; text-align: center;">  <p><b>DLF New Town Heights, Sector 86, Manesar</b></p> </div> <div style="width: 50%; text-align: center;">  <p><b>Sky Court, Sector 86, Manesar</b></p> </div> </div>

Furthermore, MC Manesar is consistently engaged in driving source segregation practice across Msanesar mainly through IEC activities. In BWGs, after conducting various awareness campaigns, notices for non-compliance of SWM Rules 2016 have been given. Regular inspections are also being conducted and fines are also being imposed if, after repeated warnings, BWGs still fail to comply to rules. Below is a snapshot of summary of fines imposed on BWGs by MC Manesar.

**BWG Fines issued to societies by MC Manesar**

Sr. No.	HousingSocietyName	Address	ChallanIssuedDate	ImposedFine(in rupees)
1	Vatika	Sec-83	25/10/2021	25,000
2	EmmarPalmHills	sec-77	10/3/2022	25,000
3	supertechAraville	Sec-79	10/3/2022	25,000
4	SpazePrivy	Sec-93	10/3/2022	25,000
5	IrisMall	Sec-85	10/3/2022	25,000
6	SignatureGlobal	Sec-81	8/3/2022	25,000
7	DlfNewTownHeights	Sec-91	10/3/2022	25,000
8	VardhmanFlora	Sec-90	8/3/2022	25,000
9	SidharthaGreen	Sec-95	3/3/2022	25,000
10	BestechGrandSpa	Sec-81	9/3/2022	25,000
11	RamsonsKshitiz	Sec-95	10/3/2022	25,000
12	SignatureGlobal	Sec-93	9/3/2022	25,000
13	Vipul Lavanya	Sec-81	11/3/2022	25,000
14	VatikaSevenLamps	Sec-82	11/3/2022	25,000
15	MapscoCasabella	Sec-82	7/3/2022	25,000
16	DlfUltima	Sec-81	7/3/2022	25,000
17	PyramindUrbanHomes2	Sec-81	30/3/2022	25,000
18	DlfNewTownHeights	Sec-90	6/4/2022	25,000
19	AnantrajMaceo	Sec-91	6/4/2022	25,000
20	AnsalHeights	Sec-92	19/4/2022	25,000
21	DlfNewTownHeights	Sec-86	22/4/2022	25,000
22	DlfRegalGarden	Sec-90	22/4/2022	25,000
23	OrrisAstercourt	Sec-85	22/4/2022	25,000
24	MapscoCasabella	Sec-82	30/5/2022	25000
25	PachgaonHotel	NH8	7/6/2022	25,000
26	savoysuits	Sec-1	7/6/2022	25,000
27	VardhmanFlora	Sec-90	21/6/2022	25,000
28	OrrisAstercourt	Sec-85	25/6/2022	25,000

Since Municipal Corporation Manesar is a recently constituted entity (December 2021), IEC Campaigns are being organised across various sectors and villages for promoting the message of source segregation of waste.

Source Segregation Seminar



Wall Paintings within Municipal Boundary





Organising events for promoting the concept of Source segregation and 3R (Reuse, Reduce, Recycle)

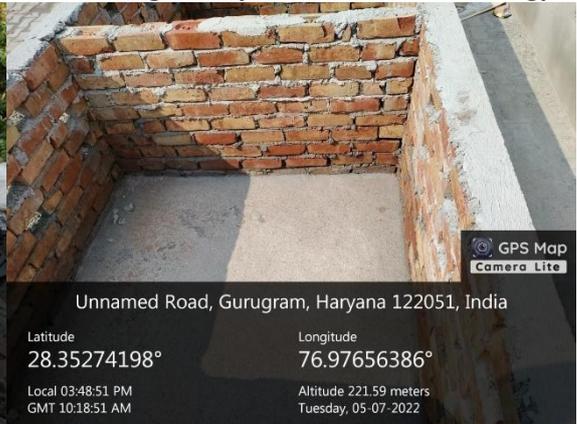
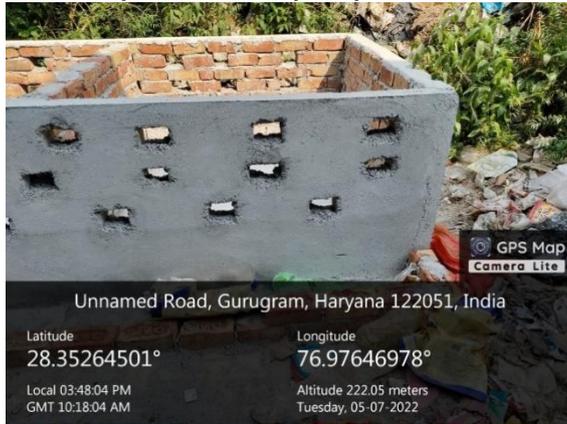


2	<b>No Compost Pits have been</b>	a. For further compliance, a processing facility has been constructed at Naurangpur as per floated tender with a designed capacity of 30TPD. A provision of 33 compost pits, 1 tonne each will be constructed near the MRF Facility at Naurangpur. Out of the proposed 33 compost pits, 26
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**provided for management of Wet Waste**

compost pits have been constructed so far

**Snapshots of compost pits constructed for Processing facility established at Naurangpur**



**b. Initiatives undertaken under supervision of Horticulture Department**

- i. 7 compost net structures constructed with holding capacity of 1.5 Tonne each located within 7 municipal parks
- ii. 3 compost pits of 1.5 tonne design capacity each have also been established in community centres located within Municipal boundary.
- iii. Pits have also been constructed in some schools for their own biodegradable waste management.

**Proposed construction of 3 additional compost pits in different parks**



**Naurangpur Vatika Compost Pit 1**



**Naurangpur Vatika Compost Pit 2**



**Sikanderpur School**



**Naurangpur School**

**3 No Material recovery facilities have been provided for management of dry waste**

a. A private MRF facility (under CSR initiative) with a Design capacity of 4 TPD is being operated in MC Manesar which collects and processes dry waste from 2 villages. The plant also incorporated processing facility for wet waste processing with a design capacity of 4 TPD (2 OWCs each of 2 TPD capacity).  
For Dry waste, 1-1.5 TPD waste had been collected from 2 villages and processed at the MRF.  
For Wet waste, 0.6 – 1 TPD waste is collected from 2 villages and processed at the MRF. However, only 1 out of 2 OWCs machines was functional and that too not being utilized fully as incoming waste was low.  
MCM has taken action towards it by operationalizing 2<sup>nd</sup> OWC machine and has increased the number of villages from 2 to 4 from where the dry and wet waste would be collected.



**Weighbridge at MRF**



**MRF Conveyor Belt**



**Compost produced by OWC Machine**



**Organic Waste Composting (OWC) machine**

**Process Overview**

b. 2 other sites have been identified by MCM for establishment of MRFs and work on these plants has been commenced.  
i. Manesar Village  
ii. Badha Village



**4 No Plastic Waste Collection Tenders have been provided at the dedicated places**

a. At present, plastic waste is being segregated and recycled through an informal network of ragpickers. MCM is doing a survey for identification of such ragpickers, and it has been estimated that 30-35 TPD of waste is processed by them primarily dealing with plastic waste. MCM is also putting efforts to bring these ragpickers in formal SWM chain

**Snapshots of Mini MRF Centres**



b. A survey is being conducted by MCM to identify plastic producers/recyclers/stockist in industrial area.

i. For the industries identified during the survey, Municipal Corporation Manesar is conducting

inspections to ensure compliance of Plastic Waste Management Rules, 2016.

- c. Municipal Corporation Manesar is also organising campaigns to promote awareness about ban of single use plastic as well as encouraging citizens to switch to alternatives like Jute and Paper. Several initiatives in this respect have been taken by MCM.
- i. Initiative of Bartan Bank for promotion of reusing of crockery and reduction of plastic appliances while encouraging community participation.



**Bartan Bank - 1**



**Bartan Bank - 2**

- ii. Conducting plastic waste management workshop for commercial establishments.



- iii. Initiative of Jhola Bank for promotion of cloth bags over plastic bags and encourage reduction of Plastic across municipal corporation



- iv. Wall Paintings and Posters have been created to generate awareness on stop using plastic products



v. Fines have been imposed by MCM for non-compliance of PWM Rules 2016. A snapshot of summary of fines imposed is provided below:

S.No	Category	Month	Number of Fines issued	Amount Imposed in Rs
1	SWM (Plastic Violation)	November 2021	11	Rs 5,500
2		December 2021	28	Rs 17,500
3		January 2022	45	Rs 22,500
4		February 2022	63	Rs 31,500
5		March 2022	84	Rs 55,000
6		April 2022	5	Rs 2,500
7		May 2022	25	Rs 12,500
8		June 2022	8	Rs 4,000
		July 2022 (till 12 <sup>th</sup> )	71	Rs. 41,000
1-8		<b>Total</b>	<b>340</b>	<b>Rs 1,92,000</b>

**5** There are lot of Garbage Vulnerable Points at various locations of the city Manesar

- a. Practise of dumping waste in neighbourhood areas within municipal boundary was prevalent before MCM was constituted. These garbage vulnerable points will become negligible after commencement of the door-to-door waste collection process for which work order has been issued recently
- i. Beautification of GVPs will be initiated after commencement of door-to-door waste collection process.

**6** No mechanism has been adopted for collection and management of Domestic Hazardous Waste

- a. As per scope of the work for door-to-door collection, transportation, treatment, and disposal of waste agency would deploy their resources for collection of domestic hazardous and biomedical waste separately and shall comply with direction issued by hon'ble NGT in future as well. Work has also been commenced from 14.07.2022

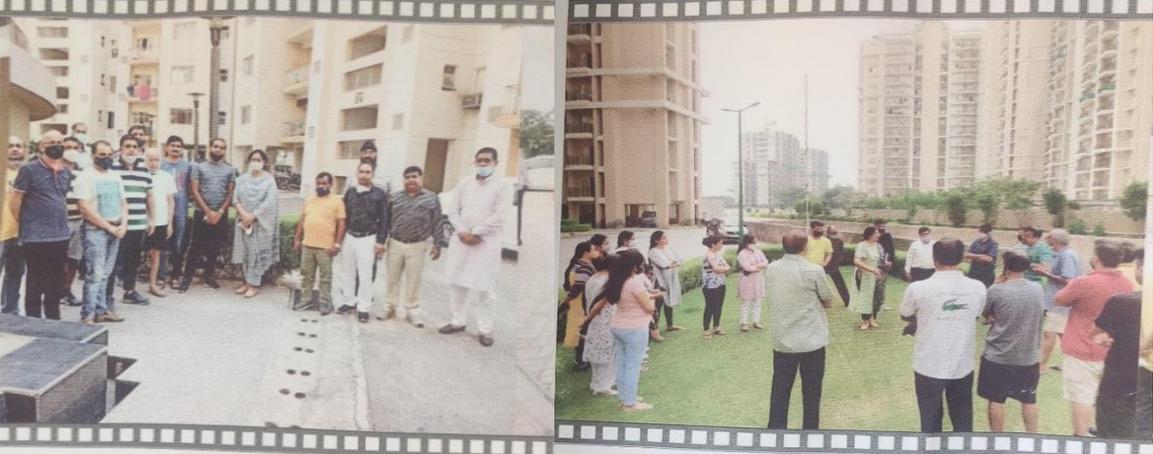
**7 In addition, Municipal Corporation Manesar is also implementing some of the following initiatives for efficient waste management within the municipal boundary:**

7.1 Establishment of waste processing facilities

MCM has established 1 waste processing facility at Naurangpur consisting of 1 MRF centre with a design capacity of 20TPD. The facility also encompasses a wet waste processing centre consisting of 33 compost pits (out of which 26 have been constructed) with a total design capacity of 30 TPD each. This waste processing facility would be able to cater multiple villages for both dry and wet waste in an effective manner

**Snapshot of MRF Facility constructed at Naurangpur**



<p>7.2</p>	<p>Home Composting Workshops</p>	
<p>7.3</p>	<p>Initiative of Neki Ki Deewar (Wall of Kindness) for promoting the concept of reuse of clothes and emphasize the concept of Waste Minimisation</p>	
<p>7.4</p>	<p>Organising Waste to Art Exhibitions in Educational Institutions and Societies in Manesar and emphasizing the concept of Recycling of waste for aesthetic purposes</p>	



7.5 Erection of Hoardings at various places for promotion of sanitation and cleanliness message amongst the masses



7.6 Seminar for Plastic Waste Reduction with Commercial Establishments (Owners) and Educational Institutions (Students and Staff)



7.7 Organised Drawing Competitions in Educational Institutions under the theme of Waste



Management to highlight its importance among the youth and citizens	
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**Action taken on observations of Monitoring Committee on visit to the dry solid waste dumping site located at village Ram Singh Pura, Tehsil Bawal (Rewari) operating by private persons.**

S. No.	Observations of the Monitoring Committee	Action Taken Report by MC Manesar
<b>Visit to the legacy waste dump site located in village Ram Singh Pura, Tehsil Bawal (District Rewari)</b>		
A	It is only for information purpose	
B	It is only for information purpose	
C	The said agency has setup 02 trommel machines and one new machine namely Duremax Thapar Machine of capacity 2500 TPD. Trommel machines (2Nos) are lying idle at site and only new machine namely Duremax Thapar Machine was in operation at site.	<ol style="list-style-type: none"> <li>The site at village Ramsingh Pura, Tehsil Bawal (Rewari) comes under jurisdiction of MC Rewari. MC Manesar has only been sending all legacy waste to Ramsingh Pura dumpsite, Bawal, Rewari for remediation after approval from govt. vide memo No. EE-IV/DULB/2022/1028 dated 23.02.2022.</li> <li>Since management of Bawal site, where remediation is under progress, is under MC Rewari, request letters have been sent by MCM to MC Rewari since 11<sup>th</sup> May, 2022 vide letter memo no. MCM/EE(SBM)/2022/173 dated 11-05-2022 and MCM/EE(SBM)/2022/493 dated 16-06-2022 to enquire about the status of remediation of legacy waste sent by MCM to Bawal site. Also, information related to setup at the site and certifications for disposal of RDF and leachate have also been asked to MC Rewari as per directions of Hon'ble NGT.</li> <li>MC Rewari has been informed of the the recommendations of the monitoring committee in the matter by MCM vide letter memo no. MCM/EE(SBM)/2022/955 dated 13.07.2022 to which MC Rewari has responded vide memo no. 2759/MCR dated 14.07.2022 with following key</li> </ol>
D	The byproducts namely RDF, Bio-soil, C & D waste and inert material are generated during the processing of legacy waste. It was informed that bio-soil is used by the farmers or dumped in low lying area. RDF, bio-soil, C&D waste and inert waste are lying at site. With the remediation of legacy waste, about 20% of the land has been vacated.	
E	For the treatment of leachate generated from the legacy waste dump site, an effluent treatment plant, consisting of collection tank, aeration chamber and filtration system, has been installed but the same was found lying defunct.	

		<p>details:</p> <ul style="list-style-type: none"> <li>• (Point C Reply) The capacity of duremaxthapar machine is above 2500 tpd verified by IIT Roorkee and Tromell machines are used when duremaxthapar machine required service.</li> <li>• (Point D Reply) 5 acre land has been vacated till now but legacy waste from manesar is coming on daily basis at site. C&amp;D waste, Bio-soil has been completely lifted from the site and RDF is time to time lifted up to authorized agencies.</li> <li>• (Point E Reply) When monitoring committee visited the site, there was no leachate at site and the tank was also dry at that time. Garbage received from manesar is always in dry form and there is no quantity of leachate in it. We dispose off leachate time to time.</li> </ul>
<b>Visit to the dry solid waste dumping site located at village Ram Singh Pura, Tehsil Bawal (Rewari)</b>		
A	No boundary wall has been constructed around the dry waste dumping site.	<p>1. The site at village Ramsingh Pura, Tehsil Bawal (Rewari) comes under jurisdiction of MC Rewari. MC Manesar has only been sending all legacy waste to Ramsingh Pura dumpsite, Bawal, Rewari for remediation after approval from govt. vide memo No. EE-IV/DULB/2022/1028 dated 23.02.2022.</p> <p>2. Letter has been sent by MCM to MC Rewari vide letter memo no. MCM/EE(SBM)/2022/955 dated 13.07.2022 for inquiring on the status of compliance of stated observation to which MC Rewari has responded vide memo no. 2759/MCR dated 14.07.2022 with following key details:</p> <ul style="list-style-type: none"> <li>• (Point A Reply) The case is pending for rate approval from the directorate of Urban Local Bodies, Haryana Panchkula.</li> <li>• (Point B &amp; C Reply) Point 02 &amp; 03 belongs to a local scrap vendor whose yard was visited by the members of monitoring committee during their visit to RamsinghpuraBawal, Rewari both these points do not have any relation with the dumping site of Ramsingh Pura Bawal, Rewari.</li> </ul>
B	Lot of dry waste consisting of plastic waste, PVC drums, waste paper, waste rubber, cardboard and other dry waste material etc. was found collected in haphazard manner and no segregated material was found at site.	
C	The persons available at site informed that the contactor has taken the land of a farmer on lease and the dry solid waste consisting of plastic waste, PVC drums, waste paper, cardboard, waste rubber and other dry waste material etc. is collected from the industries and the same after segregation and cleaning is sold in market of Delhi area. No authorization has been ascertained from any department including Pollution control Board for storage of such material, which is inflammable and hazardous in nature.	

Measures suggested by the Monitoring Committee and Action Taken Report (ATR) by MCM on the points relating to compliance to order dated 21.06.2022 in OA No. 303 of 2022 in reference to massive fire at garbage mound in Manesar,02 dead in the News item published in Times of India dated 26.04.2022 is provided below:

S. No.	Measures suggested by the Monitoring Committee	Action Taken Report by MC Manesar
3.2.1 (i)	<p><b>(Short Term Measure)</b></p> <p>Municipal Corporation, Manesar may lift ashes of burnt material and other half burnt solid waste material from the site of incident within 07 days and the same may be sent to Bawal site for its scientific disposal. The expenditure made on lifting and transportation of said material from the incidental site may be recovered from the owners of private land.</p>	<p>1. It is estimated that 26020 MT (Approx.) quantity of ashes of burnt material and other half burnt solid waste material is lying at the site of incident. As per compliance of Hon'ble NGT Monitoring committee, MCM has started lifting and transporting the waste from the site of incident to Ramsingh Pura dumpsite, Bawal, Rewari from 07.07.2022. Till 13.07.2022, 1000 MT (Approx.) has been lifted by MCM. The said waste would be completely lifted and transported to Bawal site within approx. 45 days from the date of start of lifting work.</p> <p>Please find the attached photos below:</p> <p style="text-align: center;"><b>Dumped and Lifting of ashes of burnt material and other half burnt solid waste</b></p>   <p style="text-align: center;"><b>Site after initial phase of lifting of ashes of burnt material and other half burnt solid waste</b></p>

		 <p>2. Recovery Notices to Private land owners have been sent by MC Manesar to recover the cost to be incurred for lifting and transportation of said material from the incidental site to Bawal site as suggested in the monitoring committee report.</p>
3.2.1 (ii)	<p><b>(Short Term Measure)</b> HSIIDC, Manesar may hand over the sanitation services to the Municipal Corporation, within 15 days and waste from the villages may be remediated at Bawal site.</p>	<ol style="list-style-type: none"> <li>1. Letter has been already issued vide Memo. No. MCM/EE(SBM)/2022/754 dated 04.07.2022 to request hand over of sanitation services from HSIIDC to MC Manesar.</li> <li>2. It is to be noted that MCM has already lifted and transported 1.47 lakh MT of legacy waste from villages to Ramsingh Pura site, Bawal, Rewari for remediation of waste. All legacy waste of MCM is being remediated at Bawal site after approval from govt. vide memo No. EE-IV/DULB/2022/1028 dated 23.02.2022.</li> <li>3. It is estimated that 2,000 MT (Approx.) quantity of waste is still lying in villages which is also being lifted and transported to Ramsingh Pura dumpsite, Bawal, Rewari as directed in the report of Monitoring Committee. The waste shall be remediated at Bawal site as all legacy waste of MCM is also being remediated at Bawal site after approval from govt. vide memo No. EE-IV/DULB/2022/1028 dated 23.02.2022.</li> </ol>
3.2.1 (iii)	<p><b>(Short Term Measure)</b> Municipal Corporation may increase its sanitation services in the area against the present population and all the legacy waste dumping sites existing within Corporation and HSIIDC area may be disposed of at legacy waste dump site, in Bawal area within 02 months.</p>	<ol style="list-style-type: none"> <li>1. Tender (Tender Id: 2021_HRY_192024_1 &amp; Tender Ref No. MCM/EE-SBM/2021/SPL-I) for Door-to-Door collection, transportation, processing as well as disposal of solid waste has been finalized and work has already been commenced from 14.07.2022.</li> <li>2. Division wise estimate for Street Sweeping work for whole Manesar including HSIIDC areas has been sent to Directorate for administrative approval on 04.05.2022 for contract period of 1 year only. After receiving approval, MCM had floated an e-tender but later it was observed that as per RFP issued by Directorate, Urban Local Bodies, Haryana for Road</li> </ol>

		<p>Sweeping Works at Urban Local Bodies, Haryana, the contract period for above cited work shall be for 2 years. Therefore, as per RFP norms, MCM has resubmitted the proposal of above cited work for 2 years to government for approval vide <b>Memo No. MCM/EE-SBM/2022/762 (Division 1) dated 05.07.2022 &amp; Memo. No. MCM/EE-SBM/2022/766 (Division 2) dated 05.07.2022 respectively.</b></p> <ul style="list-style-type: none"> <li>• These tenders include areas within the jurisdiction of HSIIDC as well.</li> <li>• MCM shall float the e-tender at earliest after getting due approval from the Govt.</li> </ul> <p>3. It is estimated that 18,650 MT (Approx.) quantity of waste is lying at other HSIIDC sites (<i>Sector 1 to 5 and Sector 7-8</i>) is being lifted and transported to Ramsingh Pura dumpsite, Bawal, Rewari as directed in the report of Monitoring Committee. The waste shall be remediated at Bawal site as all legacy waste of MCM is also being remediated at Bawal site after approval from govt. vide memo No. EE-IV/DULB/2022/1028 dated 23.02.2022.</p>
3.2.1 (iv)	<p>HSIIDC may allocate suitable site for management of dry waste generated by the industries existing in IMT area within 01 month. For management of hazardous waste including PVC drums, agreement may be made by the industries with hazardous waste management site at village Pali, Faridabad within 01 month.</p>	<p>1. Letter has been sent by MCM to HSIIDC vide letter memo no. MCM/EE(SBM)/2022/948 dated 13.07.2022 for inquiring on the following points:</p> <ul style="list-style-type: none"> <li>• Allocation of suitable site for management of dry waste generated by the industries existing in IMT area.</li> <li>• Whether agreement has been made for hazardous waste management at village Pali, Faridabad</li> </ul>
3.2.2	<p><b>(Medium Term Measure)</b> Municipal Corporation, Manesar may prepare separate Action Plan covering each activity under the thematic areas i.e. Waste Management (Solid Waste, Plastic waste, C&amp;D waste, Biomedical waste and E-waste), Air Quality Management, Water Quality Management, Industrial wastewater management</p>	<ol style="list-style-type: none"> <li>1. Municipal Corporation Manesar is already working on action plan covering each activity under various thematic areas like: (Solid Waste, Plastic waste, C&amp;D waste, Biomedical waste, and E-waste), Air Quality Management, Water Quality Management, Industrial wastewater management and Noise Pollution management.</li> <li>2. Since this is a lengthy exercise and require data from various departments, it shall be completed and submitted within a week.</li> <li>3. HSIIDC shall also be involved in preparation of action plansince it being the nodal authority for IMT Manesar.</li> </ol>

<p>and Noise Pollution Management as per the indicative template given by CPCB while preparing District Environment Plan of various districts of the State.</p>	
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- For compliance of rules, Municipal Corporation Manesar has imposed fines across various verticals as enclosed in *Annexure I&Annexure II* below.

### Annexure-I

#### Number of fines imposed under various categories by MC Manesar

S.No	Category	Month	Number of Fines issued	Amount Imposed in Rs
1	<b>SWM (Plastic Violation)</b>	November 2021	11	Rs 5,500
2		December 2021	28	Rs 17,500
3		January 2022	45	Rs 22,500
4		February 2022	63	Rs 31,500
5		March 2022	84	Rs 55,000
6		April 2022	5	Rs 2,500
7		May 2022	25	Rs 12,500
8		June 2022	8	Rs 4,000
		July* 2022	71	Rs 41,000
<b>1-8</b>		<b>Total</b>		<b>340</b>
9	<b>SWM (Littering of Waste violation)</b>	November 2021	20	Rs 10,000
10		December 2021	9	Rs 10,000
11		January 2022	8	Rs 4,000
12		February 2022	2	Rs 1,000
13		March 2022	4	Rs 6,500
14		April 2022	5	Rs 2,500
15		May 2022	7	Rs 3,500
16		June 2022	11	Rs 5,500
		July* 2022	-	-
<b>9-16</b>		<b>Total</b>		<b>66</b>
17	<b>C&amp;D Waste Violation</b>	June 2022	1	Rs 500
18		July* 2022	12	Rs 6,000
<b>17-18</b>		<b>Total</b>		<b>13</b>

\*Duration of Fines from Nov-2021 to 12<sup>th</sup>July-2022

## Annexure-II

### BWG Fines issued to societies by MC Manesar

Sr. No.	HousingSocietyName	Address	ChallanIssuedDate	ImposedFine(in rupees)
1	Vatika	Sec-83	25/10/2021	25,000
2	EmmarPalmHills	sec-77	10/3/2022	25,000
3	supertechAraville	Sec-79	10/3/2022	25,000
4	SpazePrivy	Sec-93	10/3/2022	25,000
5	IrisMall	Sec-85	10/3/2022	25,000
6	SignatureGlobal	Sec-81	8/3/2022	25,000
7	DlfNewTownHeights	Sec-91	10/3/2022	25,000
8	VardhmanFlora	Sec-90	8/3/2022	25,000
9	SidharthaGreen	Sec-95	3/3/2022	25,000
10	BestechGrandSpa	Sec-81	9/3/2022	25,000
11	RamsonsKshitiz	Sec-95	10/3/2022	25,000
12	SignatureGlobal	Sec-93	9/3/2022	25,000
13	Vipul Lavanya	Sec-81	11/3/2022	25,000
14	VatikaSevenLamps	Sec-82	11/3/2022	25,000
15	MapscoCasabella	Sec-82	7/3/2022	25,000
16	DlfUltima	Sec-81	7/3/2022	25,000
17	PyramindUrbanHomes2	Sec-81	30/3/2022	25,000
18	DlfNewTownHeights	Sec-90	6/4/2022	25,000
19	AnantrajMaceo	Sec-91	6/4/2022	25,000
20	AnsalHeights	Sec-92	19/4/2022	25,000
21	DlfNewTownHeights	Sec-86	22/4/2022	25,000
22	DlfRegalGarden	Sec-90	22/4/2022	25,000
23	OrrisAstercourt	Sec-85	22/4/2022	25,000
24	MapscoCasabella	Sec-82	30/5/2022	25000
25	PachgaonHotel	NH8	7/6/2022	25,000
26	savoysuits	Sec-1	7/6/2022	25,000
27	VardhmanFlora	Sec-90	21/6/2022	25,000
28	OrrisAstercourt	Sec-85	25/6/2022	25,000

**Regional Office, Gurugram (S)**  
**Haryana State Pollution Control Board**  
3<sup>rd</sup> Floor, HSIDC Complex, IMT Manesar, Gurugram  
Website - www.hspcb.gov.in E-Mail - hspcbrogrs@gmail.com  
Tele No. 0124-2290207, 0124-2290208

To

The Member Secretary  
Haryana State Pollution Control Board  
Panchkula

**Sub.: Report on visit to the garbage dumping site at Manesar, District Gurugram, Haryana by the Monitoring Committee, Constituted by the Hon'ble National Green Tribunal under the Chairmanship of Justice Pritam Pal, Former Judge Punjab & Haryana High Court and now as Chairman of Monitoring Committee on 30-04-2022 and 19-05-2022 in compliance to order dated 28-04-2022 in OA no. 303 of 2022 in the matter of News item published in the Times of India dated 26-04-2022 Titled "Massive Fire at Garbage Mound in Manesar, two dead".**

**Ref:** letter no. CMC/2022/920 dated 24-05-2022.

With reference to the subject cited above, the point wise ATR of the actions to be taken by HSPCB is as under:-

**3.2.3 About news item published in Times of India dated 26.4.2022 mentioning the death of 1 person and injuries to 2 persons in the fire incidents occurred in the dry solid waste collection site.**

1. HSPCB, Regional Office, Gurugram may impose environmental compensation on Municipal Corporation, Manesar in compliance to directions issued by Hon'ble National Green Tribunal in OA No. 606 of 2018 in the matter of compliance of Solid Waste Management Rules, 2016 for not complying with the Municipal Solid Waste Rules, 2016 and has been found non complaint due to violations as mentioned above at ix) in para 2.2.1.

*"Municipal Corporation, Manesar has failed to comply with the Solid Waste Management Rules 2016 and has conducted the following violations:*

- i. *There is 0% source segregation of solid waste including plastic waste.*
- ii. *No compost pits have been provided for management of wet waste.*
- iii. *No material recovery facilities have been provided for management of dry waste.*

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2153782/2022/REGION GURUGRAM SOUTH

- iv. *No plastic waste collection centers have been provided at the dedicated places.*
- v. *There are lot of garbage vulnerable points at various locations of the city Manesar.*
- vi. *No mechanism has been adopted for collection and management of domestic hazardous waste."*

ATR of HSPCB- Show cause notice for imposing Environmental Compensation on Municipal Corporation Manesar given for 15 days. Recommendation for imposing EC shall be sent to Head Office, HSPCB after expiry of the said period and EC shall be imposed by Competent Authority thereafter.

2. HSPCB, Regional Office, Gurugram may take legal action against the officers of HSIIDC responsible for not taking any action to comply with the provisions of the Solid Waste Management Rules, 2016 as HSIIDC was also equally responsible to comply with the said rules.

ATR of HSPCB- Regional Office Gurugram region (S) is in the process of filing complaint against officers of HSIIDC Responsible for not taking any action to comply with the provisions of solid waste management Rules, 2016.

3. HSPCB, Regional Office, Gurugram may identify the industries, which are handing over PVC drums containing Hazardous Waste and other hazardous waste material to the contractor, which were otherwise to be sent to the hazardous waste . management site developed in Haryana area and violating the provisions of the Hazardous & Other Waste (Management & Tran boundary Movement) Rules, 2016. Action against the defaulting industries may be taken under the provisions of Hazardous & Other Waste (Management & Tran boundary Movement) Rules, 2016 within 01 month.

ATR of HSPCB-Regional Office Gurugram region (S) has given directions to all the industries of IMT Manesar to not hand over PVC drums and hazardous waste material to any other agency except TSDF site at GEPIL, Faridabad or any other authorized recycler of HSPCB. Action against defaulting industries shall be taken as per HOWM Rules,2016.

  
**Regional Officer  
Gurgaon Region (S)**

हरियाणा राज्य औद्योगिक  
एवं संरचना विकास  
निगम लिमिटेड



Haryana State Industrial and  
Infrastructure Development  
Corporation Ltd.

(A State Government Undertaking)

The Chairman,  
Haryana State Pollution Control Board,  
Sector-6, Panchkula.



No.HSIIDC:Engg:AK:HQ:2022: 2398

Dated: 14/07/22

**Sub: Meeting dated 13.07.2022 held under the Chairmanship of the Additional Chief Secretary, Environment & Climate Change Department Haryana-cum-Chairman, Haryana State Pollution Control Board (HSPCB), Panchkula regarding OA No. 303/ 2022 (News Item Published in the Times of India dated 26.04.2022 titled Haryana Massive Fire at Garbage mound in Manesar.**

Respected Sir,

This has reference to your office letter dated 08.07.2022 on the subject cited matter. In this connection, it is submitted as under:

- i) Municipal Corporation Manesar (MCM) was constituted on 24.12.2020. Collection & disposal work of solid waste of IMT Manesar falls in the domain of Municipal Corporation Manesar.
- ii) HSIIDC vide letter no. 2281 dated 16.03.2021 had requested MCM to look after all the maintenance works of IMT Manesar w.e.f. 01.04.2021.
- iii) Also, the Industrial Associations of IMT Manesar have refused to pay the maintenance charges w.e.f. 01.04.2021 on the plea that properly tax is being collected by MCM from the Industries of the area.
- iv) There are three sites in IMT Manesar earmarked for solid waste, which were handed over to MCM and solid waste from the area is <sup>being</sup> lifted by Municipal Corporation Manesar w.e.f. 01.04.2021.
- v) HSIIDC has also started the work for construction of boundary wall along the boundary of HSIIDC land/incidental site and this work is likely to be completed within 2 months.
- vi) HSIIDC has also deployed security guards to stop dumping of garbage/solid waste in vacant land of HSIIDC.

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HSIIDC-your partner in progress

पंजीकृत कार्यालय : नं. सी. 13 - 14 , सैक्टर - 6, पंचकूला 134109

*Beena*  
14/07/2022  
ACM (Engg.)



(A State Government Undertaking)



- vii) The sites, where the incident of Massive Fire incident took place is a private land, which has been leased out by private land owners to kabaries.
- viii) HSIIDC has also taken up the matter with ULBD, Haryana, to allow HSIIDC to dispose off the Solid Waste generated from Industrial Model Townships/Industrial Estates of HSIIDC to the Solid Waste Treatment facilities set-up by ULB in various districts of the State. HSIIDC is ready to pay the requisite proportionate charges to ULB for availing above facility.
- ix) HSIIDC is further issuing directions to all field officers to take steps for segregation & disposal of solid waste from the Industrial Estates and Industrial Model Townships to designated sites of respective M.C.s, so as to ensure that incident of fire from garbage/solid waste shall not reoccur.

14/07/2022

Asstt. General Manager (Engg.)

For HoD(Engg)

Hr. State Indl. & Infr. Dev. Corpn. Ltd.

*HSIIDC-your partner in progress*

पंजीकृत कार्यालय : नं. सी. 13 - 14 , सैक्टर - 6, पंचकूला 134109